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Government of India  
Ministry of Commerce & Industry  
Directorate General of Foreign Trade  
Udyog Bhawan, New Delhi

June 24, 2005

**ORDER**

**Subject:- Constitution of Inter-State Trade Council.**

It has been decided to constitute Inter-State Trade Council with immediate effect in order to ensure a continuous dialogue with State Governments and Union Territories. The Inter-State Trade Council would inter-alia advise the Government on measures for providing an international trade enabling environment in the States and to create a framework for making States partners in India's international trade and export effort to achieve the objective of boosting India's exports.

The composition of the Inter-State Trade Council would be as below:-

1. **Chairman of the Council - Commerce & Industry Minister**
2. **Chief Ministers of the States or State Cabinet Ministers nominated by Chief Ministers**
3. **Lt. Governors/ or Administrators of the Union Territories or their nominees.**

4. **Secretaries to Government of India:**

- (i) Secretary, Department of Commerce
- (ii) Secretary, Department of Revenue
- (iii) Secretary, Ministry of External Affairs
- (iv) Secretary, Department of Industrial Policy & Promotion
- (v) Secretary, Department of Agriculture & Cooperation
- (vi) Secretary, Department of Shipping
- (vii) Secretary, Department of Road Transport and Highways
- (viii) Secretary, Ministry of Power

5. **Chairman, Railway Board**

6. **Director General of Foreign Trade-Member Secretary**

7. **Co-opted Members:**

- (i) Chairman & Managing Director, Export Credit Guarantee Corporation.
- (ii) Managing Director, EXIM Bank.
- (iii) Dy. Governor, Reserve Bank of India,
- (iv) Chairman, Agricultural and Processed Food Products, Exports Development Authority (APEDA)
- (v) Chairman, Marine Products Exports Development Authority (MPEDA)
- (vi) President, CII
- (vii) President, FICCI
- (viii) President, FIEO
- (ix) President, ASSOCHAM

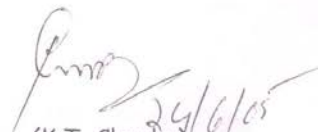
- (x) President of Export Promotion Council for EOUs/SEZs.

**The terms of reference of the Inter-State Trade Council would be:**

- (i) To identify impediments that affect exports adversely.
- (ii) To evolve uniform practices across different States in respect of trade facilitation.
- (iii) To identify issues relating to State Governments in regard to WTO capacity building, infrastructure development and creating an overall supportive Policy and fiscal environment for international trade.
- (iv) To create a framework for making States partners in India's export effort.
- (v) To commission studies in furtherance of the above objectives
- (vi) Any other related issue.

The Inter-State Trade Council will be a permanent Advisory Body, which will meet at least once every six months and make recommendations to Government on issues pertaining to its terms of reference;

The Council will have the power to set up sub-committees and to co-opt experts to these, to make recommendations on specific sectors and issues relating to international trade facilitation.

  
(K.T. Chacko) 24/6/05

Director General of Foreign Trade